ANNEXURE

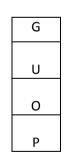
DECLARATION FORM FOR IMPORT OF GOODS

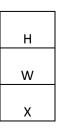
A. Bill of Entry Master Details

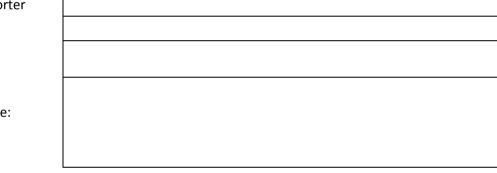
- 1. CHA Details -
 - (a) CHA Licence Number :
 - (b) Name:
 - (c) Address of CHA :

2. Importer Particulars -

- (a) Importer/Exporter Code:
- (b) Branch serial Number:
- (c) Importer Name:
- (d) Address:
- (e) Type of Importer (select one):
 - (i) Government Departments:
 - (ii) Government Undertakings:
 - (iii) Diplomatic / UN and its Organisations:
 - (iv) Others:
- (f) Authorised Dealer Code of the Bank
- 3. Type of Bill of Entry
 - A. Type of Bill of Entry
 - (a) Home Consumption:
 - (b) Warehouse:
 - (c) Ex-bond:







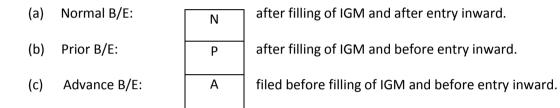
(d) Ex-bond Details:

Into Bond B/E No.	
Into Bond B/E Date	
Warehouse Code	

Ex-bond Release Details:

No. of package to be released	
Package Code	
Gross weight	
Unit of Measurement	
Additional charges if any for purchases of high seas (HSS) in (INR)	
Miscellaneous Load (in INR)	

B Bill of Entry filing status



4. High Sea Sale Details -

(i)	High Sea Sale (HSS)
-----	---------------------

YES

NO

- (ii) If Yes, High Sea Seller's Particulars:
 - (a) Importer –Exporter Code(IEC):
 - (b) Branch Serial Number:
 - (c) Name of High Sea Seller:
 - (d) Address:

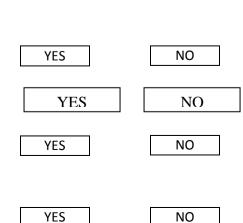


5. Section 46(1) Proviso case:



6. Special Requests, if any -

- (a) First Check requested:
- (b) Green channel Facility
- (c) Urgent clearance against Temporary documentation (Kacha BE):
- (d) Extension of time limit under Section 48:*



7. Other Details -

(a) Port of shipment:

(b) Country of Origin (if same for all goods of consignment):

- (c) Otherwise declare at Item level:
- (d) Country of consignment:

B. Import General Manifest Details

- 8. IGM Details -
 - (a) IGM No:.
 - (b) Date of Entry Inward:

9. MAWB/MBL Details -

- (a) MAWB/MBL No.:
- (b) Date of MAWB/MBL:

10. HAWB/HBL Details -

- (a) HAWB/HBL No.:
- (b) Date of HAWB/HBL:

11. Commodity Details -

- A. Package Details -
 - (a) Number of package:
 - (b) Type of package:
- B. Weight Details -
 - (a) Gross Weight:
 - (b) Unit of weight:
- C. Marks & Numbers:

12. Additional information for clearance of goods at ICDs -

- (a) Name of the Gateway port:
- (b) Gateway IGM Number:
- (c) Date of Entry Inward at Gateway port:

13. Container details (in case of clearance at ICDs and sea ports), wherever applicable -

Container Number	Seal Number	FCL/LCL		
(1)	(2)	(3)		

C. Bond & Certificate Details

14. Bond Details –

(a) Whether clearance of imported goods is against any type of Bond already registered with Customs:

YES

NO

(b) If yes, provided particulars of Bond:

Type of Bond	Bond Regn No.
Warehouse (WH)	
100% EOUs etc. (EO)	
Provisional Duty (PD)	
Job-work (JB)	
End Use Bond (EU)	
Undertaking (UT)	
Re-export Bond (RE)	
EPCG (EC)	
DEEC (DE)	
DFRC (DE)	
REPL (DE)	

- 15. Certificate Details
 - (a) Procurement Certificate details from Central Excise Commissionerate:
 - (i) Certificate Number:
 - (ii) Date of Certificate:
 - (iii) Commissionerate Code:
 - (iv) Division Code:
 - (v) Range Code:
 - (b) Miscellaneous Certificate Details :
 - (i) Certificate Number:
 - (ii) Title & Address of Issuing authority

D. Invoice Details

- 16. Single / Multiple Invoice -
 - (a) For Ex Bond BE Invoice Serial No:
 - (b) Whether Import under multiple Invoices:

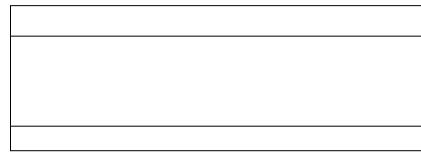
Yes/No

- (c) If Yes,
 - (i) No. of Invoices:
 - (ii) Total Freight:
 - (iii) Total Insurance:

17. Details of each Invoice -

<i>,</i> ,			
(a)	Invoice No.:	Date:	
(b)	Purchase Order No.:	Date:	
(c)	Contract No.:	 Date:	
(d)	Letter of Credit (LC) No.	Date:	
		1	

- (e) Supplier Details:
 - (i) Supplier Name:(ii) Supplier Address:



- (iii) Supplier Country:
- (f) If Supplier And seller are not same:
 - (i) Seller Name:
 - (ii) Seller Address:

- (iii) Seller Country:
- (g) Broker/Agent Details:

(i) Broker/Agent Name: (ii) Broker/Agent Address:

Country:

(iii) Broker/Agent

(h) Nature of Transaction (Tick)

	(i) Sale:	(ii) Sale of Consignment Basis:	
	(iii) Hire:	(iv) Rent:	
	(v)Replacement:	(vi) Gift:	
	(vii) Sample	(viii) Other Free of Cost:	
(i)	Terms of payment (Tick):		
	(i) LC:	(ii) FOC:	
	(iii) DP:	(iv) SD:	
	(v) Others:		
(j)	Conditions or restriction attached to any:	o sale, if	
(k)	Terms of Invoice (Tick):		
	(i) FOB:	(ii) CIF:	
	(iii) CI:	(iv) CF:	
(I)	Invoice Charges:		
	(i) Invoice Value	(ii) Invoice Currency:	
(m)	Method of valuation applicable:		
(n)	Freight, insurance and other charge	2S -	
		Rate(%) Amount Currency	
	(i) Freight: (ii) Insurance:		
	 (iii) Loading, unloading and handling charges -Rule 9(2) 		
	(iv) Other charges related to the		1

(iv) Other charges related to the carriage of goods:

(o) Cost and services not included in the Invoice value and other miscellaneous charges:

Charg	ges		Rate (%)	Amount	Currency
(i) B	rokerage	and commissions:				
• •	ost of co ost of pa	ntainers: cking:				
(iv) D cl	ismantlir	ng, transport and handl t the country of export	-			
(v) Cc	-	ods and services supplie	ed			
-	ocument	tation				
(vii) Co	ountry o	f origin Certificate				
(viii) R	oyalties a	and license fees				
	alue of pr ller	roceeds which accrue t	0			
(x) Cos	st of warı	ranty services, if any,				
-	vided by seller	the seller or on behalf	of			
		s or payments, if any , to obligation of the seller	0			
(xii) Ot	ther char	ges and payment, if any	<u>لــــــــــــــــــــــــــــــــــــ</u>			
(p)	Discou	nt charges –				
	(i) (ii)	Whether Discount: If Yes,				
	(A) I	Nature of Discount		(B) Rate	e (%) or Amt.	
(q)		onal Charges for purchas te (%) or Amount	se on High Seas, if a	ıy		
(r)	Any otl Value:	her relevant informatio	n which has a bearir	ig on		
(s)		of SVB Loading wherev e for all goods of the co				it S.No.39)
	(i) (ii)	Whether the buyer an if yes, whether the rel		earlier	Yes/No Yes/No	
	(iii)	by SVB: If Yes,				
	A.	Reference No./ Date		/		
	В.	Customs House:				
	Ъ.	customs nouse.				
	C.	Load On:	Assessable V	alue	Duty	Both

		D.	Loading Rat	e (%): Asse	ssable Value		Duty	
		E.	Provisional/	Final Pi	rovisional		Final	
Ε.	ltem [Details						
18.	Detail	ed Desc	ription of Item	-				
	(a)	Invoid	ce Serial No.			(b) Actual Invoi	ce No.	
	Sr.No.		Descrip	tion	Item :1	Item :2	Item :3	Item :4
	1.	Item s	erial No. in Inv	oice				
	2.	Item D	Description					
	3.	Gener	ic Description					
	4.	Unit P	rice					
	5.	Quant	•					
	6.		f Quantity					
	7.		sories, if any					
	8.		facture's Name					
	9.	Brand						
	10.		/Grade/Specifi	cation				
	11.		se of the Item					
	12.	Count	ry of Origin					
	13.		-	B/E No.				
	14.		y y	Date				
	15.	-	orio	Unit Value				
	16.		previous imports , ifany	Currency				
	17.			Custom House				

19. Classification Details -

(a) Invoice Serial

(b) Actual Invoice No.

No.

Sr.No.		Description		ltem: 1	Item: 2	ltem: 3	ltem: 4
1.	Item	serial No. in Invoice					
2.		RITC Code					
3.		CTH (Preferential/Sta	andard)	P/S	P/S	P/S	P/S
4.		CTH Notn./ Sr. No.					
5.		СЕТН					
6.		CTH Notn. / Sr.No					
7.		Educational cess Not	m. / Sr.No.				
8.		SIA Notn. / Sr.No.					
9.		SED Notn. / Sr.No.					
10.	tails	TTA Notn./ Sr.No.					
11.	i Dei	NCD Duty Notn./ Sr.I	No.				
12.	atior		Notn./ Sr.No.				
13.	Classification Details	Anti Dumping Notifications	Item Sr.No in Notification				
14.	Ü	Dun ficat	Quantity				
15.		Anti Noti	Supplier Sr.No.				

			Tariff Value		
16.	-	ar	Notification No.		
17.		Fariff Value	Sr.No. of the Item in Notification		
18.		Tari	Quantity		
19.		SAFTA Notn./Sr.No.			
20.		Health Notn./Sr.No.			
21.	etails	Additional CVD Notn	/Sr.No.		
22.	Classification Details	Aggregate Duty Notr	n/Sr.No.		
23.	atio	Safeguard Duty Notn	/Sr.No.		
24.	ssific	Re-import(Y/N)			
25.	Clas	RSP per unit			
26.		SVB Ref. No.			
27.	ils	SVB Date			
28.	eta	Custom House			
29	SVB Details	Load Assess Value			
30	SVI	Load on Duty			
31.		Provisional(P)/Final (F)		
32.	ence	FTP Schemes Code, i	fany		
33	port Licence Details	Import against Licen	ce (Y/N)		
34.	<u>l</u> m	Para No. /Year of Exi	m Policy		

20. Shipping Bill Details in case of Reimport -

(a) Invoice serial No.:

(b) Actual Invoice No.:

Sr.						
No.	Descriptio		Item :1	ltem :2	ltem :3	Item :4
	Item serial No. in Invo	oice				
1.						
	Shipping Bill Number					
2.						
2	Shipping Bill Date					
3.						
4.	Port of Export					
	Invoice number of SB					
5.						
	Item Sr.No. in SB					
6.						
	Notn.No./Notn Serial	No.				
7.						
		Freight				
8.	Payment made for					
	export on Pro-rata Insurance					
9.	basis (in Rs.)					
	Calculated Customs Duty					
10.						
	Calculated Excise Dut	y				
11.						

21. Additional Duties under Section 3(3) -

Invoice serial (a)

No.:

Sr. No.	Description	ltem:1	ltem : 2	Item: 3	ltem: 4
1.	Item Sr.No. in Invoice				
2.	Notn.No./ Notn Sr/No.				
3.	Duty Type (E)				
4.	Additional Duty Flag(x)				

22. Details relating to duty Exemption on FTP Schemes and Licence particular -

(a) Invoice serial No.: (b) Actual Invoice No.:

(b) Actual Invoice No.:

Sr.No.	Description	ltem :1	Item :2	ltem :3	ltem :4
1.	Item serial No. in Invoice				
	Additional Duty Exemption				
2.	Requested (Y/ N)				
3.	Notification Sr.No.				
4.	Licence Registration No.				
5.	Licence Registration date				
6.	Debit Value (Rs.)				
7.	Debit Quantity				
8.	Unit				
9.	Item Sr.No. in Licence				

23. I hereby enclose the copies of following import documents -

(a) Invoice

(b) Packing list

Note : Where the Invoice contains more than one unit of Item and more than one description of Items, UNIT PRICE of each Item shall be mandatory.

DECLARATION

I certify that aforesaid declaration, the documents & the information contained therein are true, correct and complete in all respects.

Dated	Signature:	
	Name of the Signatory:	

Name of the Importer / Authorised Customs House Agent: